

FORM A  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons)  
Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S SAMAR ESTATES PRIVATE LIMITED

Relevant Particulars		
1.	Name of corporate debtor	M/s Samar Estates Private Limited
2.	Date of incorporation of corporate debtor	27.03.2003
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70101HR2003PTC055332
5.	Address of the registered office and principal office (if any) of corporate debtor	EssVee Apartments in front of GHS-105, Sector-20 Panchkula, Panchkula, Panchkula, Haryana, India, 134112
6.	Insolvency commencement date in respect of corporate debtor	12.01.2024
7.	Estimated date of closure of insolvency resolution process	10.07.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rahul Jindal IBBI Regn. No.: IBBI/PA-001/IP-P-02649/2021-2022/14048
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 52/24, Ramjas Road, Karol Bagh, New Delhi, National Capital Territory of Delhi, 110005 <a href="mailto:jindalrahul60@gmail.com">jindalrahul60@gmail.com</a>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 109, Surya Kiran Building, 19, KG Marg, Connaught Place, New Delhi, Delhi, 110001 <a href="mailto:cirp.samarestates@gmail.com">cirp.samarestates@gmail.com</a>
11.	Last date for submission of claims	26.01.2024
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Homebuyers
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. <b>Mr. Madan Lal Aggarwal</b> <b>Regn No.-</b> IBBI/PA-002/IP-N00497/2017- 2018/11553 2. <b>Mr. Sachit Soni</b> <b>Regn No.-</b> IBBI/PA-001/IP-P01413/2018- 2019/12335 3. <b>Mr. Naresh Kumar Goel</b> <b>Regn No.-</b> IBBI/PA-002/IP-N00696/2018- 2019/12323
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> The relevant forms and details of Authorized Representatives are available at <a href="mailto:cirp.samarestates@gmail.com">cirp.samarestates@gmail.com</a>

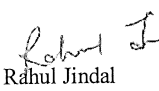
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s Samar Estates Private Limited on 12<sup>th</sup> January, 2024.

The creditors of M/s Samar Estates Pvt. Ltd., are hereby called upon to submit their claims with proof on or before 26.01.2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class Financial Creditor in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties.**

  
Rahul Jindal  
Interim Resolution Professional  
M/S. SAMAR ESTATES PRIVATE LIMITED  
IBBI/PA-001/IP-P-02649/2021-2022/14048  
AFA Valid up to 09.03.2024  
[Jindalrahul60@gmail.com](mailto:Jindalrahul60@gmail.com)  
109, Surya Kiran Building, KG Marg, New Delhi-110001

Date: 15.01.2024  
Place: New Delhi

KIFS HOUSING FINANCE LIMITED
Registered Office: 6th Floor, KIFS Corporate House, Beside Hotel Planet Landmark, Near Ashok Vatika, BRTS, ISKON - Ambli Road, Bodakev, Ambli, Ahmedabad, Gujarat - 380054.
Appendix IV Symbolic Possession Notice (For Immovable Property)

उपरोक्त निविदा दिनांक 17.01.2024 को प्रातः 11:00 बजे तक जमा की जाने वाली प्रस्तावों को अद्यतन करके प्रस्तावित किया जा रहा है, जिसे दिनांक 24.01.2024 को प्रातः 11:00 बजे खोली जायेगी।
श्री वरुण कपूर (एन।), उपरोक्त निविदा, कानपुर

Assets Care & Reconstruction Enterprise Limited
Regd. Office: 14th Floor, Eros Corporate Tower, Nehru Place, New Delhi 110019
CORRIGENDUM
This is in reference to the Sale notice advertisement published in this newspaper on 15.12.2023 in which the Earnest Money Deposit be read as Rs. 51.80 lakhs instead of Rs. 5.18 lakhs. All other detail will remain the same.

FORM A
PUBLIC ANNOUNCEMENT
[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]
FOR THE ATTENTION OF THE CREDITORS OF M/S SAMAR ESTATES PRIVATE LIMITED
RELEVANT PARTICULARS

SATUTORY NOTICE TO BORROWERS/GUARANTORS
Borrower(s)/Guarantor(s) are hereby put to caution that the property may be sold at any time herein after by way of public auction/tenders and as such this may also be treated as a notice under Rule 6, 8 & 9 of Security (Interests) Enforcement Rules, 2002. The detailed inventory and Panchnama could not be recorded due to obstructions as such property has been photographed.
Date: 16.01.2024 | Place: UTTAR PRADESH | Sd/- Authorised Officer, KIFS Housing Finance Ltd.

Reliance Commercial Finance Limited
POSSESSION NOTICE (For Immovable Property) [Rule 8(1)]
Whereas demand notices issued under 13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 upon the borrowers/co-borrowers mentioned below in exercise of the powers conferred under section 13(12) read with rule 8 of the security interest (enforcement) rules, 2002 by reliance home finance limited, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notices.

Registered Office: - 11th Floor, The Ruby, Plot No-29, Ruby Mills Compound, Senapati Bapat Marg, Dadar West, Mumbai - 400028
Name of Borrower/Co-borrower: 1. Mr. Hasin Battar, 2. Shaibal Battar, 3. Shadab Shamsad, 4. Harun Vajurdeen, 5. Bhattar Vajurdeen, 6. Mohd. Zaffar, 7. Akram Vajurdeen, 8. Fharukh Vajurdeen Loan No. RLALMRT000358479
Date of Demand Notice: 26.09.2023
Date of Possession: 11.01.2024

SMFG INDIA CREDIT COMPANY LIMITED
(formerly Fullerton India Credit Company Limited)
Corporate Office: 10th Floor, Office No. 101, 102 & 103, 2 North Avenue, Maker Maskey, Bandra Kurla Complex, Bandra (E), Mumbai - 400051
SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES
E-Auction Sale Notice of 15 days for Sale of Immovable Asset(s) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002

MUJIVAN SMALL FINANCE BANK
SECOND FLOOR, GMTT BUILDING
D-7 SECTOR 3 NOIDA UP 201301
POSSESSION NOTICE (For Immovable Property) [Rule 8(1)]
Whereas, the undersigned, being the Authorized Officer of Mujivan Small Finance Bank Ltd., under the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 & in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued demand notice to borrower/ Guarantor on the dates mentioned hereunder;

यूनियन बैंक Union Bank of India
Stressed Asset Management Branch, SCO 137-138, Sector 8-C, Chandigarh - 160008
[RULE 8 (1)] POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
Whereas the undersigned being the Authorized Officer for Union Bank of India, Stressed Asset Management Branch, SCO 137-138, Sector 8-C, Chandigarh-160009, Under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest (Second) Act, 2002 and in exercise of powers conferred under section 13(2) & 13(12) read with rule 8 & 9 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as briefed under calling upon the Borrower(s)/Guarantor(s)/Mortgagor(s) to repay the amount mentioned in the notice and interest thereon within 60 days from the date of receipt of the said notice.

Protium Finance Limited
(Formerly known as Growth Source Financial Technologies Ltd.)
Nirlon Knowledge Park (NKP) B-2, Seventh Floor, Pahadi Village, Off. The Western Express Highway, Cama Industrial estate, Goregaon (E), Mumbai, Maharashtra- 400063
POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
(As per Appendix IV read with rule 8(1) of the Security Interest Enforcement Rules, 2002)
WHEREAS, The undersigned being the Authorized Officer of the Protium Finance Limited (ERSTWHILE Growth Source Financial Technologies Ltd.) ("hereinafter referred to as "Protium Finance Limited") under the Securitization and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 (Act No. 54 of 2002) (SARFAESI Act) and in exercise of powers conferred under Section 13 (2) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002, issued a Demand Notice dated 23rd October 2023 thereby calling upon the borrowers Krishana Enterprises and Co-borrowers 1. Shri Nivas Jaiswal 2. Krishnawati in respect of loan account bearing No. GS094EEL1326394 to repay the amount mentioned in the said notice and interest thereon.

SMFG India Home Finance Company Ltd.
(Formerly Fullerton India Home Finance Co. Ltd.)
Corporate Office: 503 & 504, 5th Floor, G-BLOCK, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051.
REGD. OFF.: Mesh Towers, 3rd Floor, Old No. 307, New No. 185, Poonamallee High Road, Maduravoyal, Chennai - 600 095.
POSSESSION NOTICE FOR IMMOVABLE PROPERTY ((Appendix IV) Rule 8(1))
WHEREAS the undersigned being the Authorized Officer of SMFG India Home Finance Company Ltd. (Formerly Fullerton India Home Finance Co. Ltd.) a Housing Finance Company (duly registered with National Housing Bank (Fully Owned by RBI)) (hereinafter referred to as "SMHFC") under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice.

GRIHUM HOUSING FINANCE LIMITED
(FORMERLY KNOWN AS POONAWALLA HOUSING FINANCE LTD)
Registered Office: 602, 6th Floor, Zero One IT Park, Sr. No. 7911, Ghopadi, Mundhwa Road, Pune - 411036
DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002
You the below mentioned borrowers/ Co-borrowers /Guarantors have availed Home loans/Loans against Property facility (ies) by mortgaging you/ Immoveable properties in Grihum Housing Finance Limited (formerly known as Poonawalla Housing Finance Limited as the name Poonawalla Housing Finance Limited changed to Grihum Housing Finance Limited with effect from 17 Nov 2023 (Previously known as Magma Housing Finance Limited and originally incorporated with name of GE Money Housing Finance Public Unimitted Company) herein after referred as Secured Creditor / You defaulted in repayment and therefore, your loans/were classified as Non-Performing Assets. A Demand Notice under Section 13(2) of Securitization and Reconstruction of Financial Asset and Enforcement of Security Interest Act 2002 for the recovery of the outstanding dues sent on last known addresses however the same have returned un-served. Hence the contents of which are being published herewith as per Section 13(2) of the Act read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 as and by way of Alternate Service upon you.

RICH UNIVERSE NETWORK LIMITED
CIN: L51100P1990PLC012089
R/O: 11th FLOOR, 7/125, C-2, SWAROOP NAGAR, KANPUR-208002, U.P.
E-mail: investors@richuniverse.com
UN-AUDITED QUARTERLY RESULTS FOR THE QUARTER ENDED ON 31ST DECEMBER, 2023
All amounts in Lakhs
Sl. No. PARTICULARS Quarter/year ended 31st December 2023 Year to date Figures till 31st December 2023 Corresponding 3 months ended in the previous December 2022

INDIAN OVERSEAS BANK
(A GOVERNMENT OF INDIA UNDERTAKING)
RO: LUCKNOW CO: CHENNAI
POSSESSION NOTICE [Rule 8(1)]
Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 (For Immovable Properties)
Whereas, the undersigned being the authorized officer of the Indian Overseas Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as detailed here in below calling upon the borrower to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.
The Borrower having failed to repay the amount, notice is hereby given to the Borrowers/ Mortgagors/Guarantors and the public in general that the undersigned has taken Symbolic possession of the properties described herein below in exercise of powers conferred on him under section 13(4) of the said Act read with Rule 8 of the said Rules on mentioned Date.

DETAILED LIST OF SECURED ASSETS
Sl. No. Name of the Borrower/ Co-Borrower, Guarantor and Loan Amount DETAILS OF THE SECURED ASSET Demand Notice Date Amount Due in Rs.

